



4. Now the point for consideration is:
  - i) Whether the Petitioner has explained the reasons for delay in filing the Memo of Appeal?
  - ii) Whether the Petitioner is entitled to get any other relief?
  
5. Considering the averments made in the Miscellaneous Application and the Office report, I find that the Memo of Appeal was presented for the first time within time. Since there is a delay of only seven days, therefore, I think it proper to condone the delay in re-filing the Memo of Appeal. Accordingly, the delay in re-filing the Memo of Appeal is hereby condoned.
  
6. With the aforesaid order, this Miscellaneous Application stands disposed of.
  
7. List the case for admission before the Hon'ble Bench on 12.07.2018.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar